

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8237-8238/2019

(Arising out of impugned final judgment and order dated 18-04-2019 in CRLA Nos.1269/2011 and 1412/2011 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAJ KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH
(With appln.(s) for exemption from filing O.T.)

Respondent(s)

Date : 16-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Mahabir Singh Mangla,Adv.
Mr. S.S. Gupta,Adv.
Mr. Shiv Sagar Tiwari,AOR

For Respondent(s) Mr. Adarsh Upadhyay,AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners, four weeks' time is granted for filing rejoinder affidavit.

List in the month of March, 2020.

(Parveen Kumari Pasricha)
Branch Officer

(Sarita Purohit)
AR-cum-PS